

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 360/TT/2023**

- Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for Replacement of 1x315 MVA, 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA, 400/220 kV ICT under “Replacement of 1x315 MVA 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA 400/220 kV ICT”.
- Date of Hearing : **27.6.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Ajmer Vidyut Vitran Nigam Limited and 14 others
- Parties Present : Shri Shubham Arya, Advocate, PGCIL  
Ms. Pallavi Saigal, Advocate, PGCIL  
Shri Devyanshu Sharma, Advocate, PGCIL  
Ms. Tanya Singh, Advocate, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present petition has been filed for the determination of the transmission tariff for the 2019-24 tariff period in respect of the subject transmission asset.

2. In response to the Commission’s query regarding the diversion of the 1x500 MVA, 400/220 kV ICT to the instant transmission project, the learned counsel for the Petitioner submitted that 1x500 MVA, 400/220 kV ICT was diverted to the Ludhiana (PG) sub-station on the request of PSTCL. He further submitted that the replaced 1x315 MVA, 400/220 kV ICT (ICT-1), is being used as a regional spare, as agreed to in the RPC meeting and the Standing Committee Meeting.

3. In response to the Commission’s further query regarding the original cost for the diverted 1x500 MVA, 400/220 kV ICT in the previous transmission project, the learned counsel for the Petitioner submitted that the original cost for the diverted 1x500 MVA, 400/220 kV ICT in the previous transmission project has been capitalized for Asset-1 as Additional Capital Expenditure (ACE) in the 2023-24 tariff period.

4. After hearing the learned counsel for the Petitioner, the Commission directed the Respondents to file their respective replies on an affidavit within two weeks with an advance



copy to the Petitioner, who may file its rejoinder, if any, on an affidavit within two weeks thereafter.

5. The Commission directed the Petitioner to submit the following information on an affidavit within two weeks:

- (a) Details of diversion of the 1x500 MVA, 400/220 kV ICT, for the early commissioning of Asset-1 at the request of CTUIL and PSTCL.
- (b) Details of original book-value for 1x500 MVA, 400/220 kV ICT.
- (c) Status of the original asset in different transmission projects, which earlier comprised the diverted 1x500 MVA and 400/220 kV ICT.
- (d) Details of procurement philosophy generally used by the Petitioner for transformers.
- (e) Details of the new Letter of Award (LoA).
- (f) Clarify the mismatch in the ACE submitted in the Auditor's Certificate and the value claimed by the Petitioner for the 2023-24 period. Provide the reasons for the mismatch in the values and the updated cost certificate and tariff forms for Asset-1.
- (g) Approved Revised Cost Estimate (RCE) for Asset-1.

6. The Petition will be listed for further hearing on **27.8.2024**.

**By order of the Commission**

sd/-  
(T. D. Pant)  
Joint Chief (Law)

